

ITEM NO.1

COURT NO.7

SECTION II

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS
CRIMINAL MISC. PETITION (C) NO. 9248 OF 2009
IN
CRIMINAL APPEAL NO(s). 892 OF 2008

RAVINDRA BIYANI

Appellant (s)

VERSUS

STATE OF WEST BENGAL

Respondent(s)

(for modification of Court's Order dated 14/5/2008 and office report)

WITH CRIMINAL MISC. PETITION NO.9249 IN APPEAL(CRL) NO. 893 of
2008

(for modification of court's order dated 14.5.2008 and office report)

CRLM. M.P. No. 9250/2009 in APPEAL(CRL) NO. 894 of 2008

(for modification of court's order dated 14.5.2008 and office report)

Date: 30/06/2009 These Appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DALVEER BHANDARI

HON'BLE MR. JUSTICE ASOK KUMAR GANGULY

[VACATION BENCH]

For Appellant(s) Mr. Mukul Rohtagi, Sr. Adv. for
Mrs Manik Karanjawala, Adv.

For Respondent(s) Mr. Satish Vig, Adv. (not present)

Ms. Suruchii Aggarwal, Adv. (not present)

UPON hearing counsel the Court made the following
ORDER

The matter was passed over once. Even on the second
call, no one is present on behalf of the respondents.

In the interest of justice, we defer the order. The matter
be listed on 13.7.2009 before an appropriate Bench.

(Pardeep Kumar)
Court Master

(Neeru Bala Vij)
Court Master